

an>

Title: Regarding finding the missing student of JNU Najeeb immediately, handing the case to CBI, and punishing the culprit.

]

SHRI E.T. MOHAMMAD BASHEER (PONNANI): Madam, Najeeb Ahmed, a research student of JNU, is missing for the last 100 days. I am sorry to state here that nothing has been done about it. The Delhi Police is also taking a very wrong stand on this issue. They have not made any kind of proactive inquiry also in this matter.

Further, before he went missing, this student was attacked by a gang of other students. Finally, that student's mother, Nafees, filed a *Habeas Corpus* petition and in this *Habeas Corpus* petition the court also ordered that a comprehensive inquiry should be done about this issue. Unfortunately, nothing has been done. The student community is agitating on this issue. So, I urge upon the Government to firstly, find out Najeeb Ahmed immediately and hand over the case to CBI; secondly, ensure justice for Najeeb; and thirdly, punish the culprits. Thank you, Madam.

HON. SPEAKER : Dr. Shashi Tharoor is permitted to associate with the issue raised by Shri E.T. Mohammad Basheer.

...(Interruptions)

13.11 hours

-

MATTERS UNDER RULE 377 *

HON. SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over text of the matter at the Table of the House within 20 minutes.

Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

...(Interruptions)